

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3024
TO BE ANSWERED ON 6TH DECEMBER, 2019**

REGULATION OF TRANS FATS

3024. SHRI ADHIKARI DEEPAK (DEV):

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has any plan to regulate trans fats in food, if so, the details thereof; and
- (b) the manner in which the Government plans to implement the same?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (b): Under existing provisions of Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, the limit of trans fats for Vanaspati, bakery shortenings, bakery and industrial margarine and Interesterified vegetable fats/oils is prescribed at not more than 5%.

As implementation and enforcement of Food Safety and enforcement Act, 2006 primarily lies with the State/UT Governments, regular surveillance, monitoring, inspection and random sampling of food products are being carried out by Food Safety Officers of States/UTs and action is initiated against the offenders under the provisions of FSS Act, 2006.

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